HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

NOTIFICATION

No: 298 of 2025/RG

Dated: 1.06.2025

Pursuant to the directions passed by the Hon'ble Supreme Court of India vide order dated 22.04.2025, in Suo Moto Writ Petition (Civil) No. 7/2024 (In Re: Compensation Amounts Deposited With Motor Accident Claims Tribunals And Labour Courts), the High Court of Jammu & Kashmir and Ladakh has been pleased to direct the Motor Accident Claims Tribunals (MACTs)/Courts dealing with MACT cases where there are no designated MACTs, and the Commissioners under the Workmen's Compensation Act, 1923, to initiate a massive drive with the assistance of the District Legal Services Authorities, Taluka/Tehsil Legal Services Committees and paralegal volunteers to ascertain the whereabouts of the persons who have been held to be entitled to receive compensation, but have not taken the same.

This Notification shall come into effect immediately.

By Order.

Registrar General (Officiating) Dated: 106.2025

No:- 33639-91 /RG/GS

Copy to the:-

1. Secretary General, Hon'ble Supreme Court of India, New Delhi for kind information.

2. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu & Kashmir and Ladakh.

3. Secretary to Hon'ble Mr. /Mrs. Justice for kind information of their Lordships.

4. Registrar Vigilance, High Court of Jammu & Kashmir and Ladakh for information.

- 5. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs, UT of J&K, Srinagar;
- 6. Secretary, Department of Law and Justice, UT of Ladakh;
 - for information and with the request to get the notification circulated amongst all Government Departments for compliance.
- 7. Director, J&K Judicial Academy, Srinagar.
- 8. Registrar Rules, High Court of Jammu & Kashmir and Ladakh.
- 9. Registrar Judicial, High Court of Jammu & Kashmir and Ladakh, Srinagar/Jammu.
- 10. Registrar IT, High Court of Jammu & Kashmir and Ladakh.
- 11. Member Secretary, J&K/Ladakh Legal Service Authority for information and necessary compliance.
- 12. All Principal District & Sessions Judges, UTs of J&K and Ladakh for information and necessary compliance. They are also requested to get the notification circulated amongst all the Judicial Officers working under their jurisdiction in general and Presiding Officers of the court dealing with MACT cases in particular, for further compliance at their end.
- 13. Secretary, High Court Legal Services Committee, High Court of Jammu & Kashmir and Ladakh for information and necessary action.
- 14. I/C NIC, High Court of Jammu & Kashmir and Ladakh for uploading this Notification on the website of the High Court.
- 15. In charge Library, High Court of Jammu & Kashmir and Ladakh, Jammu/Srinagar for information and keeping record of the same.
- 16. Order File.

Registrar General (Officiating)